

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION No. 903**

**TO BE ANSWERED ON JUNE 27, 2019**

**“ENCROACHMENT/UNAUTHORISED CONSTRUCTION IN  
UNAUTHORISED COLONIES”**

**No. 903**

**DR. MANOJ RAJORIA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has taken note that public land is being encroached in Delhi and despite the instructions of Hon'ble Supreme Court of India massive construction activities are taking place in unauthorised colonies and if so, the details thereof;**
- (b) whether agencies such as MCD or DDA are responsible for checking the encroachment and unauthorized construction in these colonies which are not eligible for any protection under the Delhi Special Provision Acts;**
- (c) if so, the action taken by such agencies to check encroachment and unauthorised construction in Delhi;**
- (d) whether the Government has also taken note that public land near sensitive areas such as the establishments of security forces are also being encroached; and**
- (e) if so, the details thereof along with the action taken against the encroachment which is taking place on MB Road Saket, Delhi near CISF?**

**...2/-**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)**

**(a) to (e): Municipal Corporations of Delhi have informed that responsibility of removal of encroachment/ unauthorised construction in unauthorised colonies lies with the respective land owning agency. However, they have further informed that they have taken note in this regard and the directions of the Hon'ble Supreme Court of India are being followed in letter and spirit. They have also informed, irrespective of any area either sensitive or non-sensitive, that they have taken effective and prompt action as per law with their available resources and infrastructure for removal of encroachment with the help of police as and when any encroachment is noticed/ reported.**

**North Delhi Municipal Corporation has informed that it has cleared 1,930 sqm. chunk of land pockets from encroachment (other than road footpath, etc) in different areas of its jurisdiction during the period from 25.04.2018 to 31.05.2019. It has further informed that action has been initiated against 4,004 properties for unauthorised construction, sealing action has been taken against 571 properties and demolition action has been taken against 2,987 properties.**

**South Delhi Municipal Corporation has informed that it has cleared 23,312 sqm. chunk of land pockets from encroachment (other than road footpath, etc) in different areas of its jurisdiction during the period from 25.04.2018 to 31.05.2019. It has further informed that sealing action has been taken against 896 properties and demolition action has been taken against 1935 properties.**

**East Delhi Municipal Corporation** has informed that it has cleared 1,405.40 Kms of road from encroachment in its jurisdiction. It has further informed that during the period 01.05.2018 to 31.05.2019, a total of 3,264 unauthorised constructions have been booked in different areas of its jurisdiction. Of which, demolition action has been taken on 1,080 unauthorised constructions and sealing action been taken on 614 unauthorised constructions. During the period 01.01.2016 to 20.06.2019, it has initiated action against 8,005 properties, 2,867 properties have been demolished and 1,323 properties have been sealed.

**Delhi Development Authority (DDA)** has informed that **Quick Response Teams (QRT)** headed by **Executive Engineers (Civil)** have been formed to protect its land from encroachment and unauthorized construction and also carry out demolition/removal of unauthorized construction/ encroachment. The vacant lands of **DDA** are being fenced/ boundary walls constructed, sign boards erected and utilization plan of all the vacant land prepared. **GPS** enabled photographs of vacant land have been uploaded to ensure timely detection of encroachment. **Private Security Guards** have been deployed for watch and ward and upkeep of general hygienic condition of **DDA** vacant land.

**DDA** has further informed that there is an encroachment in the form of **Wood godown** and **shop** near **Central Industrial Security Force (CISF)** Establishment and gate of **Qutab Golf Course** at **Mehrauli Badarpur Road**. A demolition programme has been fixed for **26.06.2019** by **Horticulture Division-VI** of **DDA**.

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